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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR.

Date of Order : 12.1.2001.

O.A. No. 124/1998

Raja Ram S/O Shri Sardari Lal, aged about 40 years, R/O1-P-26 Madhuban Housing Board, Basni, Jodhpur, at present employed on the post of MCC/Clerk in the office of DSK (P) Construction, Bhagat Ki Kothi, Jodhpur, Northern Railway,

... Applicant

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- Union of India, through General Manager, Northern Rly.
 Baroda House, New Delhi.
- 2. Divisional Railway Manager, Northern Railway, Delhi Division, Delhi.

Deputy Chief Engineer (Construction-II) Northern Rly. Jodhpur.

The Chief Administrative Officer (Construction), Northern Railway, Kashmiri Gate, Delhi-6.

... Respondents

Mr. J.K. Kaushik, Counsel for the Applicant.
Mr. S.S. Vyas, Counsel for the Respondents.

CORAM :

Hon ble Mr. A.K. Misra, Judicial Member Hon ble Mr. A.P. Nagrath, Administrative Member

ORDER

(PER HON BLE MR. A.P. NAGRATH)

under IOW (C), in Delhi Division on 01.11.1979, and he was regularised in Group 'D' on 20.3.1998 in Delhi Division. He submits that he was promoted as Storeman with effect from 04.11.1992. Thereafter, by an order dated 18.2.1994, he was promoted to officiate to the post of MCC on ad hoc basis. His lien was Delhi Division, but he has continued to work in the

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office of 3rd respondent in the Construction Organisation as MCC. He has prayed for a direction to the respondents to consider his absorption/regularisation on the post of MCC in the scale of %.950-1500 from the date of the working as per policy laid down vide respondents' letter dated 11/15.2.1991 (Annexure A/3).

- 2. The applicant in his written submission has quoted various letters of the department to support his claim.
- 3. Learned Counsel for the respondents stated that this matter is squarely covered by the judgement of the Full Bench in Ram Lubhaya & Ors. Vs Union of India & Ors decided on 04.12.2000. We find that the facts and the relief sought in the matter before Full Bench in the batch of 0.As (OA No.10397 and batch were similar, wherein it has been held as under:

"15. In the result we answer the reference as under :

- (a) Railway servants hold lien in their parent cadre under a division of the Railways and on being deputed to Construction Organisation, and there having promoted on a higher post on ad hoc basis and continue to function on that post on ad hoc basis for a very long time would not be entitled to regularisation on that post in their parent division/office. They are entitled to regularisation in their turn, in the parent division/office strictly in accordance with the rules and instructions on the subject."
- 4. In view of the above, this Original Application fails and is dismissed accordingly. No costs.

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(A.P. NAGRATH) Adm. Member nu 12(1) LIN (A.K. MISRA) Judi. Member

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Section officer (Record)